Mehta, Shri P. M. Mishra, Shri Bibhuti Mishra, Shri G. S. Mrityunjay Prasad, Shr: Naldu, Shri Chengalraya Oraon, Shri Kartik Pahadia, Shri Jagannath Palchoudhuri, Shrimati Ila Pandey, Shri K. N. Paokai Haokip, Shri Parmar, Shri Bhaljibhai Partap Singh, Shri Parthasarathy, Shri Patel, Shri Manubhai Patil, Shri A. V. Patil, Shri S. D. Poonacha, Shri C. M. Pramanik, Shri J. N. Prasad, Shri Y. A. Qureshi, Shri Mohd. Shaffi Raghu Ramaiah, Shri Raj Deo Singh, Shri Raju, Shri D. B.

NOES

Biswas, Shri J. M. Fernandes, Shri George Gupta, Shri Kanwar Lal Kachwai, Shri Hukam Chand

MR. DEPUTY-SPEAKER: The result* of the division is:

Ayes: 82; Noes: 8.

The motion was adopted.

16.50 hrs.

WITHDRAWAL BY MEMBER OF CER-TAIN WORDS USED BY HIM IN TO-DAY'S PROCEEDINGS.

MR. DEPUTY-SPEAKER: During the proceedings this morning relating to the Short Notice Question, (*) Mr. George Fernandes used a very rather indecorous expression and he is sorry for it. He is ready to withdraw that expression. Has he the Ram, Shri T. Ram Subhag Singh, Dr. Rana, Shri M. B. Randhir Singh, Shri Rane, Shri Rao, Shri K. Narayana Rao, Shri J. Ramapathi Roy, Shri Bishwanath Roy, Shrimati Uma Saha, Dr. S. K. Saigal, Shri A. S. Sanji Rupji, Shri Sen, Shri Dwaipayan Shah, Shri Shantilal Shambhu Nath, Shri Shastri, Shri Biswanarayan Sheo Narain, Shri Sheth Shri T. M. Supakar, Shri Sradhakar Surendra Pal Singh, Shri Tiwary, Shri D. N. Verma, Shri Balgovind Virbhadra Singh, Shri

Saboo, Shri Shri Gopal Sharma, Shri Beni Shanker Sreedharan, Shri A. Viswambharam, Shri P.

permission of the House to withdraw that 4. 4. 5. expression?

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Sec. 1

श्री जाजं फरनेग्डीख (बम्बई-दक्षिण): "यह अंग्रेज की भीलाद है", यह शब्द मैंने किसी व्यक्ति विशेष को लेकर नहीं कहें थे बल्कि वर्तमान सरकार की नीतियों को लेकर मैंने उस चीज को कहा था। ग्रगर किसी की वह खराब व नागवार लगा हो तो मैं इसकी वापिस लेने को तैयार हं।

MR. DEPUTY-SPEAKER: That is a wrong expression.

जार्ज फरनेग्डीख: उपाध्यक्ष महोदय, मैं भपने उन शब्दों को विदद्धा किए ले रहा है। जैसा मैंने कहा वह मैंने किसी व्यक्ति

The following Members also recorded their votes:-

AYES: Sarwashri C. D. Gautam, Narendra Singh Mahida, Dattatraya Kunte, Ramesh Chandra Vyas and Shrimati Tara Sapre.

NOES: Sarwashri Chittaranjan Roy and Yashwant Singh Kushwah.

(*) Vide cols. 37—40.

[श्री जार्ज फरनेन्डीज]

विशेष को लेकर नहीं कहा था बल्कि वह सरकारी नीतियों को लेकर कहा था।

D. S. G. (Punjab),

MR. DEPUTY-SPEAKER: I must say one thing. It is not a question of somebody feeling it. Such expressions should be avoided.

भी जार्ज फरनेन्डीजः मैं उन्हें विद्ड्रा कर्रहाहूं।

16.55 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (PUNJAB), 1968-69

MR. DEPUTY-SPEAKER: We will now proceed with the Supplementary demands of Punjab.

DEMAND No. 1-9 LAND REVENUE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 22,01,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Land Revenue."

DEMAND No. 2-10 STATE EXCISE DUTIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,97,03,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'State Excise Duties'."

DEMAND No. 6-14 STAMPS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,80,000 be granted to the President out of the Consolidated Fund

of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Stamps'."

DEMAND No. 9-19 GENERAL ADMINISTRATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 6,10,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'General Administration.'"

DEMAND No. 12-23-POLICE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 15,93,910 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Police'."

DEMAND No. 16-28—EDUCATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 16,00,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Education'."

DEMAND No. 26-42—MULTIPURPOSE RIVER

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 4,03,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of

[•] Moved with the recommendation of the President.